

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Part Heard Bench)**

**Item No.-301**  
IB-664/ND/2022

**IN THE MATTER OF:**

Canara Bank

**....Applicant**

**Vs.**

M/s. Saya Automobiles Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 19.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. PBA Srinivasan, Adv. V Aravind, Adv. Srishti  
Bansal, Adv. Sumit Swami

For the Respondent : Mr. Kartik malhotra, Adv.

**ORDER**

Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of the Corporate Debtor are present and submitted that in terms of order dated 24.01.2024, they have filed their written submissions and the written submissions of both the sides are now available on the e-portal of the Tribunal. Order in this matter is **reserved**.

**S/d-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**